

GOVERNMENT OF WEST BENGAL  
HOME & HILL AFFAIRS DEPARTMENT  
NABANNA, HOWRAH

No. 631- H(Law)/PE/155-292/19

Dated: 13.05.2026

**PUBLIC NOTICE**

**With regard to the guidelines to be followed for compliance of the West Bengal Animal Slaughter Control Act, 1950.**

In compliance of Order dated 16.08.2018 passed by the Hon'ble High Court at Calcutta in W.P. No. 328/2018 (*Rajyashree Chowdury -Vs- State of W.B. & Ors.*) read with Order dated 21.08.2018 passed in G.A. No. 2325/2018 and Order dated 08.06.2022 passed in G.A. No. 1/2021 (in WPO No. 372/2019), this is to inform all concerned that the following provisions / instructions are to be followed strictly: -

- (a) No person shall slaughter any animal thereby meaning (Bulls, Bullocks, Cows, Calves, Male and Female Buffalos, Buffalo Calves and Castrated Buffalos) **unless** he has obtained in respect thereof a certificate that the animal is fit for slaughter;
- (b) The Chairman of a Municipality or the *Sabhapati* of a *Panchayat Samiti* and a Government Veterinary Surgeon may issue a joint certificate regarding fitness of an animal for slaughter, if they are both of the opinion to be recorded in writing that the animal is over 14 years of age for work or breeding or the animal has become permanently incapacitated due to age, injury, deformity or any incurable disease;
- (c) In case of refusal to issue such certificate, the aggrieved person may prefer an appeal to the State Government within 15 days of communication of such refusal;
- (d) An animal, in respect of which a certificate has been issued, shall be slaughtered **only** in a Municipal Slaughter House or any other Slaughter House identified by the local administration;
- (e) Slaughtering of animals, for which a certificate has been issued, shall be **strictly prohibited** in any open public place;
- (f) **Nobody** shall resist inspection of any premises by a person authorized by the Chairman of a Municipality or the *Sabhapati* of a *Panchayat Samiti*, as the case may be, or the Government Veterinary Surgeon for implementing the provisions of the West Bengal Animal Slaughter Control Act, 1950;
- (g) Whoever contravenes any of the above provisions of law, shall be punishable with imprisonment for a period upto six months or with fine upto Rs. 1,000/- or with both. All offences under the 1950 Act shall be cognizable offences.
- (h) The relevant decisions of the Hon'ble Supreme Court of India and the Hon'ble High Court at Calcutta are available in the official website of the Government being <http://wbard.gov.in>

Sd/-

Senior Special Secretary  
to the Govt. of West Bengal  
Home & Hill Affairs Department.